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(2024) 10 UK CK 0065

Uttarakhand High Court

Case No: Writ Petition Miscellaneous Single No. 1946 Of 2024, 1117 Of 2023

Ashutosh Raturi And Ors APPELLANT

۷s

Vice Chancellor, Hemawati Nandan Bahuguna University

RESPONDENT

And Others

Date of Decision: Oct. 24, 2024 **Hon'ble Judges:** Pankaj Purohit, J

Bench: Single Bench

Advocate: Anurag Bisaria, Dr. Kartikey Hari Gupta, Anjali Bhargava

Final Decision: Allowed

Judgement

Pankaj Purohit, J

1. Since common questions of law and facts are involved in these writ petitions, therefore these are being heard and decided by this common

judgment, however for the sake of brevity, facts of WPMS No.1946 of 2024 alone are being considered and discussed.

2. Pursuant to detailed order dated 18.10.2024 passed by this Court, learned counsel for the University was directed to seek clear instructions into the

matter as to how petitioner can be helped in such a situation.

3. Today learned counsel for the University, on instructions, stated that the University is ready to help out the petitioner, if there is a direction from this

Court to the University to permit the petitioner to complete his PhD Thesis within a period of three months.

4. Facts of the case have already been narrated in great detail in order dated 18.10.2024 passed by this Court, therefore the said order shall form part

of this judgment.

5. Accordingly writ petitions are allowed. University is directed to permit the petitioners herein to complete his PhD and submit his thesis within a

period of three months from the date production of certified copy of this order. However since this order has been passed in peculiar facts and

circumstances of the case arising out of COVID-19 pandemic, therefore this shall not be treated as a precedent in future.